

Shri Karmarkar: Unless the hon. Member is quite sure about her facts, I am not prepared to take it from her because we have not received any serious complaints about gastro-enteritis or any serious disease so far as New Delhi is concerned.

Shrimati Sucheta Kripalani: I do not speak unless I am sure of my facts.

Shri Karmarkar: Then, I will have the N.D.M.C. enquire into the number of ailments. If the situation requires attention, I will place all the facts before the House.

Shri Jadhav (Malegaon): I want to know about blood dysentery.

Mr. Speaker: It is really unfortunate that there are these epidemics one after another. We have serious difficulties—too much water, too little water and following one or the other the epidemics also. The hon. Minister has given us what all steps are being taken. I can only say—the other day it was suggested on the floor of the House by Dr. Sushila Nayar and other hon. Members that wells may be restored and cleaned—that there are difficulties felt. I have got a well in my own house and I do not know to whom I should send word. When I sent word to the municipality, they put so much oil into it that it has become impossible to drink water from that well.

I would like the hon. Minister to see that additional steps are also taken and there ought to be no well in this city which is not cleaned within a day or two at the most. There is no harm if some more money is spent because in the absence of water from outside otherwise than from the pumps, wells have to be utilised.

I hope and trust that the epidemic will not be allowed to spread and further measures will be taken. No useful purpose would be served by adjourning the House for any debate or discussion. I hope the hon. Minister will keep this House informed

from time to time as to what further steps are being taken. If there are small complaints that a particular well has not been cleaned, certainly the hon. Minister will see to it.

Shri Karmarkar: I would be grateful to hon. Members if they have any information to pass it on to us.

Shri S. M. Banerjee: The hon. Minister is asking us to go round the city.

Mr. Speaker: There is no harm. Hon. Members must go round the city. Hon. Members forget that after all this Government is their government, whether it is one side or the other. They must also co-operate. Let them go round and see

Shri S. M. Banerjee: He is not taking the matter seriously.

Mr. Speaker: I am not called upon to give consent to these adjournment motions.

12.24 hrs.

CONVICTION OF TWO MEMBERS

Mr. Speaker: I have to inform the House that I have received the following communication dated the 20th August, 1958 from the Judicial Magistrate, First Class, 4th Court, Ahmedabad:—

"I have the honour to inform you that Sarvashri Indulal Kanaiyalal Yajnik and Karsandas Parmar, Members, Lok Sabha, were tried at the Court of the Judicial Magistrate, First Class, 4th Court, Ahmedabad, before me, on a charge of offences under sections 143 and 188, Indian Penal Code.

Reasons for the conviction are as under:

On the 17th August, 1958, at about 8 am., Sarvashri Indulal Kanaiyalal Yajnik and Karsandas

[Mr Speaker]

Parmar, with six others, walked on the road between the Three-gates and Premabhai-hall at Ahmedabad with the common object of disobeying the orders made under section 144, Criminal Procedure Code, by the District Magistrate and the Additional District Magistrate, Ahmedabad. These orders directed the residents, frequenters and visitors to abstain from walking etc. on the said road and other roads etc.

On the 20th August, 1958, after a trial lasting for two days, I found them guilty of offences under sections 143 and 188, Indian Penal Code and sentenced them to suffer simple imprisonment for one month each and to pay a fine of Rs. 25 each for each of the two offences. In case of default in payment of the fine, they shall suffer simple imprisonment for a period of 7 days more for each default. Principal sentences of imprisonment to run concurrent."

Shri Ranga (Tenali): Have they been given 'A' class?

Mr. Speaker: I have no information.

POINT OF INFORMATION

Shri Jadhav (Malegaon): I had submitted a short notice question about blood dysentery and cholera. I have not yet had any reply.

Mr. Speaker: The hon. Member may find out from the Office. I cannot admit a short notice question unless the hon. Minister is willing to accept the short notice. The hon. Member may make enquiries from the Notice Office.

12-26 hrs.

PAPERS LAID ON THE TABLE

ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) RULES

The Deputy Minister of Home Affairs (Shrimati Alva): Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of the All India Services (Death-cum-Retirement Benefits) Rules, 1958, published in the Notification No. G.S.R. 728, dated the 20th August, 1958. [Placed in Library. See No. LT-849/58.]

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, on behalf of Shri Krishnappa, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) G.S.R. No. 685, dated the 9th August, 1958.
- (2) G.S.R. No. 695, dated the 16th August, 1958.

[Placed in Library See No. LT-850/58.]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6a) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mineral Oils (Additional Duties of Excise and Customs) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 13th August, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no